

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

LOK SABHA
UNSTARRED ADMITTED QUESTION NO. 3982
TO BE ANSWERED ON 20.03.2018
“BANNED CHEMICALS”

3982: SHRI GODSE HEMANT TUKARAM

Will the Minister of Chemicals and Fertilizers be pleased to state:

- a) Whether several chemicals which are banned in foreign countries are still being used in the country.
- b) If so, the details of such chemicals and the reasons therefor;
- c) Whether the Government proposes to ban these chemicals in the country; and
- d) If so; the details thereof and the time by which all these chemicals are likely to be banned in the country?

ANSWER

**MINISTER OF STATE INDEPENDENT CHARGE FOR MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS
(RAO INDERJIT SINGH)**

(a) To (d) : Government of India has notified The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for sound management of hazardous substances and wastes under sections 6, 8 and 25 of the Environment (Protection) Act, 1986.

In year 2016, Government of India has issued a notification on Regulation of Polychlorinated Biphenyls (PCBs) Order, 2016. As per notification, manufacture and import PCBs has been banned while use of PCB containing equipment and PCB contaminated equipment has been regulated.

Government of India has also notified “Regulation of Persistent Organic Pollutants Rules, 2018” in March, 2018 which regulates selected POPs in India. The said rules regulates manufacture, trade, use, import and export of (i) Chlordecone, (ii) Hexabromobiphenyl, (iii) Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE), (iv) Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE), (v) Pentachlorobenzene, (vi) Hexabromocyclododecane, (vii) Hexachlorobutadine.

Government of India has not carried out any study on listing of banned chemicals in other countries. The chemicals are used in different applications such as industrial, agricultural, pharmaceutical and public health. An individual sovereign nation may decide to put restrictions on a chemical for a particular intended use depending upon socio-economic, technical feasibility and availability of its substitutes, but it would not call similar action by another sovereign nation.